

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu  
Notification

Srinagar, 15<sup>th</sup> of November, 2021

S.O. 386 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Azhar Majid, Tehsildar Arnas to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.


By Order of the Government of Jammu and Kashmir

Sd/-  
(Achal Sethi)  
Secretary to Government

No.LAW-Powr/8/2021-10  
Copy to the :-

Dated: 15/11-2021

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Reasi. This is with reference to his letter Reference:-No. DM/Rsi/21-22/JC/4482-83 Dated: - 09-11-2021.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government,